Affidavil to be Furnished by the candidate alongwith Nomination Paper Before the Returning Officer

For election to Bidhan (name of the House)
From Kutimba (R) ... Constituency (Name of the Constituency)

Agal. Lityears, resident of Baza, P.O Obaz	Thang-obra Dist-Aurangabad, Bihan
Election, do hereby solemnly affirm and state on oath as	
(Strike out whichever is not applicable)	19
(1) I am a candidate set up by INC_(Indian Matic	name of the political party) / am contesting as an

(2) Details of PAN and status of filing of Income tax return :

SI. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in income Tax Return (in Rupees)
1.	Self	AFZPK9525	2015-16	37,033,000
2.	Spouse-	ADTPD4987B	2015-16	1,91,380
3.	Dependent 1	N of Applied	Not Applied	NO.
4.	Dependent 2	Not Applicat	Net Applicat	NOT Applical.
5.	Dependent 3	NAT ADDIED	NOT Applied	Not Applied.

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

SI. No.	Offence	Description		-
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	NO		
(b)	Name of the court, Case No. and Date of order taking cognizance :	но	•	
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s):	но	7.5	

4. Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	, но	
(b)	Name of the Court(s). Case No. and		
	Date(s) of order(s).	NO	विद्या विधान स्टब्स

(5) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets: as on 31.3.2016

1. Assets in joint name indicating the extent of joint ownership will also have to be given

In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme.
 Name of Bank/ Institution and Branch are to be given

 Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
i)	Cash in hand	951072.49	40590	240	200.	200.
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits irreluding saving accounts), Deposits with Financial Institutions, Non Banking	2,70 567 .21 442,780	10983	Zero	200.	zew
	Financial Companies and Cooperative societies and the amount in each such deposit	and Leading				
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	1,64,000	Zero.	Zero	Zero.	2200
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	3,25,896	2410.	240	Zew.	zero
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	26 _, 98 ₇ 786·33	Zero	240	zew.	2410
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	Tala Safari Motor Lorry BRC10F2822 BRC16HR822 2011/1037531	2000	zero.	240	NO.
(vii)		601d-30gm 82,400	4010-75gm	zero.	но	No.

Any other assets such as value of	Petrol Pump	, No	No	40	No.
lix, Gross Total value	1,74,94,844	1.60			

3. Details of Immovable assets:
(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated
2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land - Location(s) Survey number(s)	Naubatpuz. Khala - 233	233 106	не,	No.	No.
	Area (Total measurement in acres)	6.32 D	0.320.	2000	2000	No.
	-Whether inherited property (Yes or NO)	чо.	но.	No.	No.	Not applicat
	Date of purchase in case of self acquired property	2003	2003	на	No.	· No .
	Cost of Land (in case of purchase)at the time of purchase.	3,30,000	2,80,000	2000	zerio	2400.
	Any investment on the land by way of development, construction etc.	No.	No.	No.	No.	Not Applied
	Approximate Current market value	40,80,000	34,00,000	2240	No.	net Applied
(ii)	Non-Agricultural Land Location(s) Survey number(s)	No.	No	No No		net Applied
	Area (Total measurement in sq. ft.)	No.	No.	40	110	. No.
	Whether inherited property (Yes or NO)	но.	No.	40.	No	No.
٠.	Date of purchase in case of self acquired property	NO	40	No	No	No.
	Cost of Land (in case of purchase) at the time of purchase	No.	No	NO	, Me	nect Applies
	Any investment on the land by way of development, construction etc.	No .	No	No	. No	nict Applica
	Approximate Current market	zero.	2000	zero	200	Zero.
(iii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)	No.	No	Мо	" Ho.	Ho.
	Built up Area (Total measurement in sq. ft.)	nec	200	200	200	- Zeus

	V. haher inherited property (2 és or NO)	Ne	No	No	NO	not Applica
	Date of purchase in case of seri activitied property	not applied	not applied	40	100	not Applic
SQ.	C sst of property (in case of pr rchase) at the time of pr-chase	2000	zero	240	200	Zeco.
	Any Investment on the property by way of development, construction etc.	.Ne	No	HC	но	но
	Approximate Current market value	240	200	2000	200	. 200
(iv)	Residential Buildings (including 44-50 apartments,) Petti 3. Buc PatraLocation(s) " Khala 49 - Survey number(s) Persaal at Naida.		240	240	2,120	2410
	Area (Total measurement in sq. ft.)	1800, 400,	Zeo	Zei	Zero	240
	Built up Area (Total measurement in sq. ft.)	1800,400, 1182 59. H.	- 2410.	rero	2000	zew.
	Whether inherited property (Yes or NO)	Yes 1/3 Yes 1/3	zero.	2410	240	· No.
	Date of purchase in case of self acquired property	March 2016	zu	7510	220	zero.
	Cost of property (in case of purchase) at the time of	45,36,959	N.O.	No	No	No.
	purchase	under Lousts	netion		Total Street	a la
	Any Investment on the land by way of development, construction etc.	No.	. M.	No	No.	No.
	Approximate Current market value	33,00,000 45,36,959	Me.	No	No.	No.
(v)	Others (such as interest in property)	N.	No.	No.	No	No.
(vi)	Total of Current Market Value of (i) to (v) above	11916,959	3400,000			

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:

(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan	Albhabaal Bank, Nordo 24,80,884	, No	Ne	но	not applica
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan	9,14,336.22	Ne'	No	No	net Applied

	Ally other liability	No	No	No	No	Not Applied
	Grand total of liabilities	+	-	7.1 de 2.0 0.00	ļ	not appear
(ii)	Government Dues: Dues to departments dealing with government secommodation	Zew	240	200	200	200.
	Dues to departments dealing with supply of water	240	No	по	но	Not Applied
	Dues to departments dealing with supply of electricity	200	No	No	No	Not Applica
	Dues to departments dealing with supply of telephones/mobiles	2010	No	Ко	но	Not Applied
	Dues to departments dealing with government transport (including aircrafts and inclicopters)	200	No	Ne	Но	not Applica
	Income Tax Dues	Zero.	HC	No	No	not Applical
	Wealth Tax Dues	240	No	Ne	No	' NO
	Service Tax, Dues	2000	NO	140	No	Nic
	Municipal /Property Tax Dues	200	No	NC	No	No -
	Sales Tax Dues	200	No .	No	No	No
	Any other dues	200	No.	. No	No	- No
	Grand total of all Govt. dues	zew	He	No	No	No .

(7) Details of profession or occupation:

a. Self. M. M. C. Business

b. Spouse... Business

Sount Columbus College, R.U. - 1986. Index..

Sount Columbus College, Hezaribagh, R.U. - 1988 B.A.

(8) My educational qualification is as under: St. Columbus College, Hezaribagh, R.U. - 1989 B.A.(H)

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt./Kum. Rajesh kumas.
2.	Full postal address	Vill- obra, p.o obra Ausangabad
	Number and Name of the constituency and state	222, Kultimbe (Bidhan Sabhe), Bihaz
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	Indian National Congress.
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	net Applied.

1	1	c) Total number of Pending Ourt (s) have taken cognized AN of		not Applied.				
L	1	20 W			Year for which Income Tax R	leturn filed	7.4	I forme Stone
_	10	Candidate AFZPK	1525T		2012-			
-		b) Spouse: ADTED	4987 B		2015 -	16		
6.	_	the second of the second of the second of						
<u>.</u>	+	Description	s of Assets and	d Liabili	ties in rupees			0.00
Ā.	+	Description	Self	Spouse	Dependen	t-I Depende	nt-II	Dependent-III
	L	Moveable Asset (Total value)	17498,844	250,11	3 2000	Zero		2420
B.		Immovable Asset				1		
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	48,66,959	2,80,000	2010	Zen	٥	2410.
	(ii)	Approximate Current Market Price of Asset (Total Value)	1,19,16,959	34,00,00	2010	Zero	,	Zero.
7		Liabilities	-			+	-	
		(i) Government dues (Total)	2000	24	200	2200	20	200.
		(ii) Loans from Bank, Financial Institutions and others (Total)	24,80,884	200	Zero	Zeno		2000.
3.	S-1	ghest educational qualified to المالية المالي	ge, Haza	on with	full form of the			-1989-BA(H

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;
 (b) I. my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

DEPONENT

विधान सह

6

Note: 1-Affidavit should be filed Intest by 3.00 PM on the last date of filing nominations.

2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.

3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned

4. The affidavit should be either typed or written legibly and neatly.